NAGPUR BENCH

N O T I C E
(W. E.F. 09.06.2025)

(Partial Modification w.e.f. 20.08.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **Nagpur Bench**, the Hon'ble the Chief Justice has been pleased to approve the following **:**

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice A. S. Kilor** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Anil L. Pansare** and **vice versa.**

2) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice M. S. Jawalkar** is allowed before the Division Bench headed by **Hon'ble Shri. Justice A. S. Kilor.**

3) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Justice Urmila Joshi – Phalke** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Abhay J. Mantri and vice versa.**

***4)** The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice M. W. Chandwani** is allowed before the Single Bench presided over by the **Hon'ble Justice Mrs. Vrushali V. Joshi and vice versa.**

5) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Prafulla S. Khubalkar** is allowed before the Single Bench presided over by **Hon'ble Shri. Justice Sachin Shivajirao Deshmukh** and **vice versa**.

NOTE

(A) This would also include the matters in which any Division Bench passes an order "not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order "not before me" or "remove from board", etc.

(B) The aforesaid directions shall be in force until the present assignment continues.

(C) When a matter can not be taken up by any two Division Benches, as per this order, urgent mentioning and placing of the matter is allowed before the third Division Bench.

(D) Whenever the Courts pass an Order for clubbing and placing of the matters pending before two Courts at the Bench or parties-in-person or the Advocates request for clubbing and placing of such matters, office to obtain necessary direction on the administrative side from the senior-most Judge available at the Bench.

(E) In the event of any difficulty in giving effect to the aforesaid general directions, the matter to be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

*** Indicates Partial Modification at Sr. No. 4**

High Court, Appellate Side,)
Bombay)
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Date : 19th August 2025)

sd/-
(H. M. Bhosale)
Registrar (Judl-I)